

**The Delhi Professional Colleges or  
Institutions (Prohibition of Capitation  
Fee, Regulation of Admission, fixation of  
Non-Exploitative Fee and Other measures  
of Ensure Equity and Excellence)  
(Amendment) Bill, 2013**



**(As passed by the Legislative Assembly of the National  
Capital Territory of Delhi on 30<sup>th</sup> August, 2013)**

**The Delhi Professional Colleges or Institutions  
(Prohibition of Capitation Fee, Regulation of Admission, fixation of Non-  
Exploitative Fee and Other measures to Ensure Equity and Excellence)  
(Amendment) Bill, 2013**

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to amend the Delhi Professional colleges or Institutions (Prohibition of Capitation Fee, Regulation of Admission, fixation of Non-Exploitative Fee and Other Measures to Ensure Equity and Excellence) Act, 2007 (Delhi Act 8 of 2007).

BE it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the sixty fourth Year of the Republic of India as follows:-

**1. Short title and commencement.** - (1) This Act may be called the Delhi Professional Colleges or Institutions (Prohibition of Capitation Fee, Regulation of Admission, fixation of Non-Exploitative Fee and Other Measures to Ensure Equity and Excellence) (Amendment) Act, 2013.

(2) It shall come into force on such date as the Government may, by notification in the official Gazette, appoint.


**2. Amendment of section 12** - In the Delhi Professional Colleges or Institutions (Prohibition of Capitation Fee, Regulation of Admission, Fixation of Non-Exploitative Fee and Other Measures to Ensure Equity and Excellence) Act, 2007 (Delhi Act 8 of 2007), in section 12, the following proviso shall be inserted at the end, namely:-

“Provided that the section 12(1) shall not be applicable to Army College of Medical Sciences run by Army Welfare Education Society.”

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 30<sup>th</sup> August, 2013.

DELHI  
Dated the 30<sup>th</sup> August, 2013



  
(Dr. Yogendra Shastri)  
Speaker,  
Legislative Assembly of the National  
Capital Territory of Delhi

## STATEMENT OF OBJECTS AND REASONS

1. The Government of National Capital Territory of Delhi has enacted the Delhi Professional Colleges or Institutions (Prohibition of Capitation Fee, Regulation of Admission, Fixation of Non-Exploitative Fee and Other Measures to Ensure Equity and Excellence) Act, 2007 which makes adequate provisions for the allocation and reservation of seats, constitution of Admission Regulatory Committee, Fee Regulatory Committee and other provisions for prohibition of capitation fee, regulation of admission, fixation of non-exploitative fee and other measures, to ensure equity and excellence in unaided education institutions imparting education in degree, diploma and certificate courses in the National Capital Territory of Delhi and for matters connected therewith or incidental thereto.
2. The object of this amendment is to exempt the Army College of Medical Sciences from the section 12 (1) so as to allow Army College of Medical Sciences to admit wards of Army personnel irrespective of place of schooling.
3. There were representations from the Indian Army that Army College of medical sciences (ACMS) was established vide Delhi Gazette Notification No DHE-4 (33)/2008-09 dated 14 Aug 2008 in Delhi Cantt, to impart the professional education to the wards of Army personnel. Most of the Army Personnel are deployed at border outposts, High altitude areas and counter insurgency/terrorism operation in the most difficult, inaccessible and inhospitable terrains known in the world and due to uncertainty in life Army Personnel are worried about the education of the wards. Therefore, it has been requested that the Army College of Medical Sciences run by the Army Welfare Education Society may be exempted from the provisions of sub-section (1) of section 12 of the said Act to allow admission of wards of Army Personnel in Army College of Medical Sciences on seats other than reserve category seats.
4. The Bill seeks to give effect to the above objectives.



*Dr. A.K. Walia*  
(Dr. A.K. Walia)

Minister of Higher Education

Delhi

Dated 29/8/13

**FINANCIAL MEMORANDUM**

The Delhi Professional Colleges or Institutions (Prohibition of Capitation Fee, Regulation of Admission, Fixation of Non-Exploitative Fee and Other Measures to Ensure Equity and Excellence) (Amendment) Bill, 2013 does not involve any additional financial assistance from the Central Government through substantive expenditure from the Consolidated Fund of the National Capital Territory of Delhi.



5/2

**MEMORANDUM REGARDING DELEGATED LEGISLATION**

The Delhi Professional Colleges or Institutions (Prohibition of Capitation Fee, Regulation of Admission, Fixation of Non-Exploitative Fee and Other Measures to Ensure Equity and Excellence) (Amendment) Bill, 2013 does not seek to confer power of legislation on any subordinate functionaries.

